

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO ¹⁸⁹----- OF 2025

IN THE MATTER OF:

SAROJ KUMAR PATRA

APPLICANT

VERSUS

STATE OF ODISHA&ORS

RESPONDENTS

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PLACE: BHUBANESWAR

SANKAR PRASAD PANI

S.Pani

ASHUTOSH PADHY

A.Padhy

DATE: 17/10/2025

ADVOCATE

Bubaneswar, 751002, Cell-9437279278,

Email: sankarprasadpani@gmail.com

SYNOPSIS

That the Applicant is raising the issue of illegal encroachment of 10.09 acres of forest land (Gramya Jungle) by **M/s. Epsilon Carbon Ashoka Pvt. Ltd. (ECAPL) at Sripura Village in** District: Jharsuguda, Odisha. That the Applicant also on dated 13/10/2025 complained to the authorities, however no action has been taken so as to evict the illegal encroachment. This is a clear case of violation of Forest Conservation Act 1980 as the industry is using the Forest land without prior approval from Central Government.

LIST OF DATES

25/10/1980	Forest Conservation act came into force throughout India and no forest land can be diverted without prior approval of central government.
15/09/2006	EIA Notification came into force with provision for prior environment clearance for sponge iron plants with more than 200 Tons per day Capacity
16/08/2025	DFO Jharsuguda asked to Forest range Officer to supply 1000 sapling for plantation in forest and government land in Sripura Panchayat.
6/03/2024	EC granted in favor of M/s. Epsilon Carbon Ashoka Pvt. Ltd. (ECAPL)
6/10/2025	Sarpanch of Sripura GP wrote a letter to the DFO Jharsuguda division for maintenance of the plantation carried out under Ek Ped Maa ke Nam Programme
13/10/2025	Applicant wrote a letter to the state authorities for eviction of the respondent unit from forest land

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

*(Under Section 14, 15, 20 r/w. Section 18(1) & (2) of the National Green
Tribunal Act, 2010)*

ORIGINAL APPLICATION NO ----- OF 2025

IN THE MATTER OF:

**Sri Saroj Kumar Patra, S/o- Purnananda Patra, aged about- 51 years, At/Po-
Sripura, Dist- Jharsuguda, Pin- 768202** **.....APPLICANT**

Versus

- 1. STATE OF ODISHA** Through Chief Secretary, Government of Odisha,
Lokaseba Bhawan At/po-Bhuabneswar, Dist-Khurdha, 751001 email:
csori@nic.in
- 2. District Collector Jharsuguda**, At/Po- Office of the District Magistrate
and Collector Jharsuguda PIN-768204 Odisha, Email- dm-jharsuguda@nic.in
- 3. Member Secretary**, Odisha State Pollution Control Board, At/Po-
A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha
Email: member.secy@ospcboard.org
- 4. Tahasildar Jharsuguda**, At/Po- V25R+WRH, Kolabira Rd,
Badheimunda, Jharsuguda, Odisha 768202, Email- tah.jharsu-od@nic.in
- 5. Divisional Forest Officer**, Jharsuguda, At/Po- Office of the Divisional
Forest Officer AT/Po-Badmam, KM Road, Jharsuguda, Pin-768202, [Email-
dfo.jharsuguda@odisha.gov.in](mailto:dfo.jharsuguda@odisha.gov.in)

6. **The Secretary, Ministry of Environment, Forest and Climate Change**, Indira Paryavaran Bhawan, Jorbag, Newdelhi 110003, Email- secy-moef@nic.in
7. **Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change**, Integrated Regional Office, Bhubaneswar), A/3, Chandersekharpur, Bhubaneswar – 751023, Email: roez.bsr-mef@nic.in
8. **M/s. Epsilon Carbon Ashoka Pvt . Ltd. (ECAPL)**, Represented through its Managing Director, Reenu Needa Mission Compound Behind Sujata Hotel Lakshmi Talkies Chowk, Upadrastha House, 3rd Floor, 48 Dr. V.B. Gandhi Road, Fort, Mumbai - 400 023.MUMBAI, MAHARASHTRA, Lakshmi Talkies Chowk, 768001, anjani.mishra@epsiloncarbon.com

RESPONDENTS

- I. The address of the Counsel of Applicant is given for the service of notices of this APPLICATION
- II. The addresses of the Respondents are given above for the service of notices of this APPLICATION.
- III. That the Applicant is raising the issue of illegal encroachment of forest land by **M/s. Epsilon Carbon Ashoka Pvt. Ltd. (ECAPL)** located at Village: Sripura, District: Jharsuguda, Odisha. That the respondent unit was granted environmental clearance. Though the state respondents are well aware about the illegal encroachment of forest land by the Respondent unit but no action has been taken as on date. Hence this application.

IT IS MOST RESPECTFULLY SHOWETH

1. That the Applicant is a social worker and local villager concerned with the illegal encroachment of forest land by the Respondent Unit in the locality. The applicant has brought the issue regarding illegal encroachment of forest land to the notice of all concerned authorities, the authorities did not take stringent action to remove the illegal encroachment of forest land by the private respondent, for which the applicant has brought this application before the Hon'ble Tribunal.
2. That the Respondent Unit **M/s. Epsilon Carbon Ashoka Pvt . Ltd. (ECAPL)** is proposing an **Integrated Carbon Complex having Coal Tar Distillation (CTD) Unit capacity 500,000 TPA; Coal Tar Value Added (CTVA) Unit having capacity 400,000 TPA; Continuous Zero QI (CZQ) Unit having capacity 150,000 TPA; Carbon Black (CB) Unit having capacity 300,000 TPA; 54 MW Captive Power Plant (CPP); Synthetic Graphite Anode (SGA) Unit having capacity 100,000 TPA and Natural Graphite Anode (NGA) Unit having capacity 25,000 TPA at Village: Sripura, Tehsil: Jharsuguda, District: Jharsuguda, State: Odisha.** Copy of the EC letter dated 06/03/2024 is annexed here unto as **ANNEXURE-1**.
3. That the respondent Unit has **illegally encroached forest land recorded under the Khata No.178 Plot No. 374,427,428,434 and 435 of Mouza- Sripura, PS/Tahasil & Dist. Jharsuguda and the same is recorded as Gramya Jungle Kisam** and the above mentioned plots are being illegally used by the respondent company for the purpose of approach road and parking area by dumping industrial slags on the approach road. Further the saplings planted by the villagers were destroyed by the private respondent for plying of its vehicles. Copy of the ROR suggesting the above mentioned plots are recorded under the **Kisam of Gramya Jungle** is annexed here unto as **ANNEXURE- 2**.
4. That the Applicant along with villagers on dated 13/10/2025 filed one complaint before the Collector- Cum- Chairman District Forest Committee,

requesting to conduct an inquiry into the illegal encroachment of forest land, however the concerned authority did nothing even after receipt of the complaint. Copy of the representation dated 13/10/2025 made by the Applicant is annexed here unto as **ANNEXURE-3**.

5. It is further submitted that the Sarpanch of Sripura Grampanchayat on dated 29/07/2025 also made a representation before the DFO Jharsuguda and DM Jharsuguda for plantation of 1000 saplings on the Gramya jungle land and other community land of the village under the programme of “**Ek Ped Maa Ke Nam**” and subsequently brought to the notice of the authorities on 6/10/2025 regarding the maintenance of those plantations. Copy of the representation dated 29/07/2025 and 6/10/2025 made by the Sarpanch of Sripura Grampanchayat is annexed here unto as **ANNEXURE- 4 and Annexure 5**.
6. That the DFO Jharsuguda Division on dated 16/08/2025 wrote a letter to the Forest Range Officer Jharsuguda to supply 1000 seedlings to Sripura Gram Panchayat for Plantation under the programme Ek Ped Maa Ke Nam. Copy of the letter dated 16/08/2025 is annexed here unto as **ANNEXURE-6**.
7. **It is not out of place to mention here that the without** diversion of 10.09Acres of forest land existing the unit was granted Environment Clearance for the project. As such project proponent also obtained the environment clearance by suppressing the fact about involvement of forest land. It is further submitted that there has been no consent of Sripura Gramsabha for use of forest land as mandated under Forest Rights Act 2006.
8. That in the EC letter under the heading of “*Land Requirement (in Ha) of the project or activity*” it is specifically mentioned that 0 Ha, of forest land is involved which is a complete false statement as the user agency has illegally encroached 10.09 Acres of forest land and constructed approach road to the Project site.

9. It is further submitted that in the Environment Impact Assessment report prepared by the User agency, under the heading of *“Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable)”* in response to the above requirement the user agency has clearly mentioned that *“Not Applicable, since no forest land involved.”* That this statement of the user agency also suggests the user agency has suppressed the facts while obtaining the Environmental clearance. Copy of relevant pages of EIA report is annexed here unto as **ANNEXURE-7**.
10. In the EIA report as well as Application form for EC, the column of Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable): it is said **Not Applicable, since no forest land involved**. That this submission of the user agency clearly suggests that the user agency has suppressed facts while obtaining the expansion EC, for which the EC is liable to be withdrawn with immediate effect.
11. It is most humbly submitted that in the EC letter in point No. 21 it is categorically mentioned that **“Concealing factual data or submission of false/fabricated data** and failure to comply with any of the conditions mentioned above **may result in withdrawal of this clearance and attract action** under the provisions of the Environment (Protection) Act, 1986” as it is evident from the records the user agency has submitted false data for which the EC is liable to be withdrawn from immediate effect.
12. Jharsuguda District is having only 15.8 percent of forest cover (State of Forest Report 2023) in contrast to the mandate of 33 percent coverage as per the National Forest Policy 1988 and is far below the expected forest coverage.
13. That the photographs of the site in question also suggests the user agency has constructed a approach road in the forest land by clearing trees and

saplings which are planted by the villagers of Sripura under the scheme of “Ek Ped Maa Ke Nam 2.0” programme. Photographs of the site in question is annexed here unto as **ANNEXURE-8**.

14. It is not out of place to mention here that the Tahasildar Jharsuguda has prepared one land schedule wherein he has mentioned the plots which are involved in the approached road and parking area of M/S Epsilon Carbon Ashoka Pvt. Ltd, Jharsuguda. Copy of the land schedule prepared by Tahasildar Jharsuguda is annexed here unto as **ANNEXURE-9**.

15. That the objective of the Forest (Conservation) Act of 1980 is to prevent further destruction except where it was unavoidable and checks and balances could be built in. Thus, it has avoided arbitrary de-reservation of large blocks of forests.

16. Section 2 of Forest Conservation Act of 1980 says that “Restriction on the de-reservation of forests or use of forest land for non-forest purpose: Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing- (i) That any reserved forest (within the meaning of the expression “reserved forest” in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved: (ii) **That any forest land or any portion thereof may be used for any non-forest purpose:** (iii) That any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organization not owned, managed or controlled by Government: (iv) That any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for re-forestation.

17. It is humbly submitted that construction activity has been carried out

without Approval of Central Government under Section 2 of Forest Conservation Act 1980. In *K.M. Chinnappa v. Union of India*, 2003 AIR SCW 23, the Honble Supreme Court observed that unless and until the Central Government's permission is obtained under the Forest (Conservation) Act, no forest land can be allowed to be used for non-forest purposes.

18.In *T.N. Godavarman Thirumulkpad vs. Union of India* WP© 202 of 1995 and order dated 12/12/1996, the Supreme Court examined the National Forest Policy and issued certain directions in the light of the provisions of the Central Act. Direction 1 is important and reads as under:

“In view of the meaning of the word "forest" in the Act, it is obvious that prior approval of the Central Government is required for any non-forest activity within the area of any "forest". In accordance with Section 2 of the Act, all on-going activity within any forest in any State throughout the country, without the prior approval of the Central Government, must cease forthwith. It is, therefore, clear that the running of saw mills of any kind including veneer or plywood mills, and mining of any mineral are non-forest purposes and are, therefore, not permissible without prior approval of the Central Government. Accordingly, any such activity is prima facie violation of the provisions of the Forest Conservation Act, 1980. Every State Government must promptly ensure total cessation of all such activities forthwith”.

GROUNDS

A. That the Unit has illegally occupied Forest Land without approval from Central Government under **Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980** previously known as **Forest Conservation Act 1980**, hence the same is a continuing violation and needs to be evicted from Forest

land and there after restoring and reclaiming the land with indigenous tree plantations on the said land.

- B.** For that the user agency has suppressed the fact that involvement of forest land in the expansion project and for the same the EC is liable to be withdrawn with immediate effect.
- C.** For that the user agency has failed to obtain Forest Clearance from the Central Government.

LIMITATION

That the Unit has illegally encroached forest land without prior approval from the competent authority and in this regard the applicant villagers also made representations to all the concerned authorities on 13/10/2025 and the present application is filed within six months from the letter. Hence the application is filed in time and there is a subsisting cause of action because of the illegal encroachment of forest land still continues and hence the original application is not barred by limitation.

INTERIM PRAYER

Constitute an independent fact finding committee to ascertain the factual position of involvement of forest land in the project and further assess the environmental compensation for ecological loss and illegal encroachment of forest land.

PRAYER

In view of the facts and ground set out in the Original application, the applicant humbly pray for the following reliefs

- I.** Direct the MoEFCC to withdraw the EC letter dated 6/03/2024 with immediate effect for suppression of facts regarding forest land.

- II. Direct the District Collector to Restore the Forest Land and evict the private respondent from the Forest land
- III. Direct the Private Respondent to remove structures exists over the forest land.
- IV. Constitute a committee to assess the environment compensation for illegal encroachment of forest land by the private respondent and recover the same.
- V. Fix the accountability of the public authorities for their inaction and identify the officers who has allowed the private respondent to use the forest land without approval from MoEFCC, Govt of India.

Pass such other orders/directions as may be deemed fit and proper (including appropriately moulding the reliefs) in the bonafide interests of justice.

DATE-17/10/2025

APPLICANTS THROUGH
ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.- OF 2025

IN THE MATTER OF:

SAROJ KUMAR PATRA...

APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS....

RESPONDENTS

AFFIDAVIT

I, Sri Saroj Kumar Patra, S/o- Purnananda Patra, aged about- 51 years, At/Po- Sripura, Dist- Jharsuguda, Pin- 768202, do hereby solemnly affirm, and declare as under:

- 1. That I am the Applicant in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
- 2. That I have read over the contents of the accompanying Original Application and the same is true and correct and is drafted on my instruction.

Saroj Kumar Patra
DEPONENT

VERIFICATION

Verified on this 17 OCT 2025 day of2025 at Patna that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By
Pradyumn Kumar
Advocate

Saroj Kumar Patra
DEPONENT



The above named deponent(s) being duly identified by Sri. S.P. Singh Advocate, Bhubaneswar
Appears before me on 17 OCT 2025 atA.M./P.M.
on oath the contents of this affidavit are true to the best of his/her/their knowledge and belief

JANMEJAYA RAUTRAY
NOTARY GOVT. OF ODISHA
BHUBANESWAR
REGD. NO. ON-86/2012
Mob No-7978581217

Deponent(s) Saroj Kumar Patra
Notary, Bhubaneswar



सत्यमेव जयते

File No: IA-J-11011/490/2021-IA-II(I)
Government of India
Ministry of Environment, Forest and Climate Change
IA Division



Date 06/03/2024



To,

Sh. Saiprasad Mahadeo Jadhav
M/s. EPSILON CARBON ASHOKA PRIVATE LIMITED
Reenu Needa Mission Compound Behind Sujata Hotel Lakshmi Talkies Chowk, EPSILON CARBON ASHOKA PVT LTD Upadrastha House, 3rd Floor, 48 Dr. V.B. Gandhi Road, Fort, Mumbai - 400 023., MUMBAI, MAHARASHTRA, Lakshmi Talkies Chowk, 768001
anjani.mishra@epsiloncarbon.com

Subject: **Proposed Integrated Carbon Complex having 1. Coal Tar Distillation (CTD) Unit having capacity 500,000 TPA 2. Coal Tar Value Added (CTVA) Unit having capacity 400,000 TPA 3. Continuous Zero QI (CZQ) Unit having capacity 150,000 TPA 4. Carbon Black (CB) Unit having capacity 300,000 TPA 5. 54 MW Captive Power Plant (CPP) 6. Synthetic Graphite Anode (SGA) Unit having capacity 100,000 TPA and 7. Natural Graphite Anode (NGA) Unit having capacity 25,000 TPA” located at Sripura Village, Jharsuguda Tehsil, Jharsuguda District, Odisha State by M/s. Epsilon Carbon Ashoka Pvt. Ltd. (ECAPL) – Consideration of Environment Clearance reg.**

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/OR/IND2/438235/2023 dated 02nd August, 2023 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23A1401OR5853595N
(ii) File No.	IA-J-11011/490/2021-IA-II(I)
(iii) Clearance Type	Fresh EC
(iv) Category	A
(v) Project/Activity Included Schedule No.	4(b)(ii) Coaltar processing units, 1(d) Thermal Power Plants, 5(e) Petroleum products and petrochemical based processing such as production of carbon black and electrode grade graphite (processes other than cracking)
(vi) Sector	Industrial Projects - 2
(vii) Name of Project	“Proposed Integrated Carbon Complex having 1.

Coal Tar Distillation (CTD) Unit having capacity 500,000 TPA 2. Coal Tar Value Added (CTVA) Unit having capacity 400,000 TPA 3. Continuous Zero QI (CZQ) Unit having capacity 150,000 TPA 4. Carbon Black (CB) Unit having capacity 300,000 TPA 5. 54 MW Captive Power Plant (CPP) 6. Synthetic Graphite Anode (SGA) Unit having capacity 100,000 TPA and 7. Natural Graphite Anode (NGA) Unit having capacity 25,000 TPA”

(viii) Name of Company/Organization

EPSILON CARBON ASHOKA PRIVATE LIMITED

(ix) Location of Project (District, State)

JHARSUGUDA, ODISHA

(x) Issuing Authority

MoEF&CC

(xi) Applicability of General Conditions as per EIA Notification, 2006

No

3. The Ministry of Environment, Forest and Climate Change has examined the proposal seeking environmental clearance for Integrated Carbon Complex having 1. Coal Tar Distillation (CTD) Unit having capacity 500,000 TPA 2. Coal Tar Value Added (CTVA) Unit having capacity 400,000 TPA 3. Continuous Zero QI (CZQ) Unit having capacity 150,000 TPA 4. Carbon Black (CB) Unit having capacity 300,000 TPA 5. 54 MW Captive Power Plant (CPP) 6. Synthetic Graphite Anode (SGA) Unit having capacity 100,000 TPA and 7. Natural Graphite Anode (NGA) Unit having capacity 25,000 TPA” located at Sripura Village, Jharsuguda Tehsil, Jharsuguda District, Odisha State by M/s. Epsilon Carbon Ashoka Pvt. Ltd. (ECAPL).

4. All Products are listed at S. No. 5(e) – Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes), 4 (b)ii -Coal tar processing unit and 1(d)- Thermal Power Plants of Schedule of Environment Impact Assessment (EIA) Notification under category ‘A’ and are appraised at Central Level by Expert Appraisal Committee (EAC). This is an integrated project involving above three categories. Since the project for Petrochemical based processing 5(e) is not located in a Notified Industrial Area, it requires to be appraised as Category A at the IA (Industry-2) as per extant Rules. The other two sectors, namely 4(b) (ii) and Thermal Power Plants (with capacity less than 500 MW) being integrated with the Petrochemical based Processing Project, the entire proposal has been submitted for appraisal at IA (Industry-2).

5. The details of products and capacity are placed in **Annexure-II**.

6. Standard Terms of Reference have been obtained vide F. No. IA-J-11011/490/2021-IA-II(I) dated 03.12.2021. It was informed that there is no litigation pending against the project.

Public Hearing for the proposed project had been conducted by the State Pollution Control Board, Odisha on 14.09.2022 at New Panchayat Office, Indira Colony, Sripura village chaired by Shri Prabeer Kumar Nayak, Additional District Magistrate, Jharsuguda supervised and presided over the public hearing process, assisted by Sri Hiranya Kumar Nayak, Regional Officer, State Pollution Control Board, Jharsuguda and representatives of State Pollution Control Board, Odisha. The issues raised during the public hearing and their action plan are placed in **Annexure-III**.

7. Total land area required is 172.09 acres. Land is acquired through IDCO, Odisha and direct private land purchase. Under Odisha Industrial Infrastructure Corporation Ltd. - IDCO Industry has taken 100.24 Acres private land and 31.52 Acres of Government Land, while balance 40.33 acres of private land has been directly purchased by the Industry. Details are placed at **Annexure-IV**. Greenbelt will be developed in total area of 24.37 hectares i.e., 35% of total project area. The estimated project cost is Rs. 900 Crores. Capital cost of EMP would be Rs.189.76 Crores and recurring cost for EMP would be Rs. 16.375 Crores per annum. Industry proposes to allocate Rs. 9 Crores towards Extended EMP (Corporate Environment Responsibility). Total Employment will be 1402 persons as direct & indirect. SIA study was carried out by IDCO and a government agency and redressal plan of Social Impact Assessment will be implemented by advice of local admin.

8. There are no national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, and Wildlife Corridors etc. within 10 km distance. Katikela RF is at a distance of ~3.65 km in ENE direction, Ghichamura RF is at a distance of ~4.40 km in the ESE Direction, Malda RF is ~5.01 km in the Western Direction, RF near Malda is ~5.72 km in the Western Direction, Patrapali RF is ~6.12 km in the Western Direction, Khait RF is ~6.19 km in the WNW Direction, Rampur RF is ~6.85 km in the Western Direction, Shriyapali RF is ~7.51 km in the ENE Direction and Maulabhanja RF is ~8.45 km in the SW Direction. Conservation Plan for Schedule – I species application letter has been submitted to the Regional Chief Conservator of Forest (RCCF) and the acknowledgment copy of the same has been obtained. As per letter memo no. 3332/CWLW/-FDWC-MISC-0028-2021 dated 16.04.2021 the conservation plan will be provided by the DFO and budget of 1.5 Crores has been earmarked for the same. Bhedan River is at a distance of ~1.03 km in Northern direction, IB River is at a distance of ~7.93 in WNW Direction, Kharkhari Nala is at a distance of ~1.60 km in Northern direction, Makarkurha Nala is at a distance of ~ 9.70 km in the SE Direction, MatwaliNadi is ~8.51 km in the Southern Direction, TelenNadi is ~8.55 km in the Eastern Direction, Hirakud Reservoir is ~4.70 km in the SSW Direction, Pond near Sonamal is ~0.40 km in the ESE Direction, Pond near Shripura is ~0.76 km in the Eastern Direction.

9. Ambient air quality monitoring was carried out at 11 locations during March 2021 to May 2021 and the baseline data indicates the ranges of concentrations as: PM10 (50.60 g/m³ to 95.80g/m³), PM2.5 (29.50 g/m³ to 57.50g/m³), SO₂ (5.60 μg/m³ to 21.40g/m³), NO₂ (10.40 g/m³ to 28.20g/m³). AAQ modeling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 1.8 μg/m³, 2.2 μg/m³, 4.72 μg/m³ with respect to PM10, SO₂ and NO_x. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).

As per the direction of EAC, ambient air quality monitoring was carried out again at 11 locations for one month from 01st October, 2023 to 31st October, 2023 and the baseline data indicates the ranges of concentrations as: PM10 (86.8 g/m³ to 90.4 g/m³), PM2.5 (46.0 g/m³ to 30.6 g/m³), SO₂ (7.4 g/m³ to 7.7 g/m³), NO₂ (15.9 g/m³ to 23.5 g/m³), VOCs (10.4 g/m³ to 77.1 g/m³), NMHC (56.6 g/m³ to 78.5 g/m³), Ozone (3.7 g/m³ to 8.1 g/m³), PAH (62.6 g/m³ to 203.2 g/m³), NH₃ (BDL), and Benzene (BDL). The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).

Further, as directed by EAC one week of additional monitoring was conducted between November 24-29, 2023. As per the monitoring conducted the concentration of O₃ ranges between 0.7 g/m³ - 38.4 g/m³, Ammonia between BDL to 156.1 μg/m³ and NO_x between 15.1 g/m³ - 79.8 g/m³. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).

10. Total fresh water requirement will be 6395 m³/day which will be met from Hirakud Reservoir. Permission has been obtained from the Government of Odisha, Department of Water Resources (DoWR) vide letter no. WR-MAJII-WRC-0064/2022 (OSWAS), Irr.-II-WRC-65/2022 (Physical) dated 12.08.2022 and validity for 3 years. Effluent of 1719 m³/day quantity will be treated through Condensate Polishing Unit/Effluent Treatment Plant of capacity 2500 KLPD. STP of capacity 150 KLPD will be installed to treat sewage generated from factory premises. The plant will be based on Zero Liquid discharge system and no effluent/treated water will be discharged outside factory premises.

11. Power requirement will be 133 MW and will be met from State Grid and 54 MW cogeneration captive power plant. Permission from State Grid has been sought application form has been submitted and acknowledged vide Ref no. 4131012200041. 1 x 70 TPH capacity Tail gas fired Boiler, 2 x 90 TPH capacity Tail gas will be installed and stack of height of 100m will be installed for controlling the particulate emissions within the statutory limit of 50 mg/Nm³ for the proposed boilers. Industry has 5x1000 kVA DG set which will be used as standby during power failure and stack height (35 m) will be provided as per CPCB norms to the proposed DG sets.

12. Details of Process emissions generation and its management plan are placed in Annexure-V.

13. Details of solid waste/Hazardous waste generation and its management:

Solid waste generation

Construction phase

- The organic waste generation during construction phase will be 270 kg/day and disposed to local authority through

local bins

- The organic waste generation during operation phase will be 180 kg/day and disposed to local authority through local bins
- Total Municipal Solid Waste Generation and Management during Construction phase will be 450 kg/day

Operation phase

- The inorganic waste generation during construction phase will be 379 kg/day and disposed to local authority through local bins
- The inorganic waste generation during operation phase will be 252 kg/day and disposed to local authority through local bins
- Total Municipal Solid Waste Generation and Management during operation phase will be 631 kg/day

Hazardous waste generation

- Residual Oil generation of quantity 4 TPA will be sold to Authorised Re-processor.
- Used or Spent Oil generation of quantity 5.52 TPA will be sold to Authorised Re-processor.
- Sludge Containing Oil generation of quantity 0.4 TPA will be sold to Authorised Re-processor or CHWTDSF.
- Sludge/ salt from ETP/ZLD generation of quantity 1000 TPA will be sent to CHWTDSF.
- Oily Cotton Waste / Leather Hand Gloves / Cotton Hand Gloves generation of quantity 0.7 TPA will be sent to CHWTDSF.

Solid and Hazardous waste management

- The solid wastes and hazardous wastes will be packed in double-lined PP bags and stored in an isolated room, exclusively earmarked for the purpose.
- As and when sufficient stock is accumulated, Organic Waste will be handed over to the Municipal Authority and Inorganic will be sent to TSDF for further treatment and a safe landfill.
- The industry will be entered into an agreement with concerned Hazardous Waste Management unit. Hazardous waste will be stored and disposed as per the Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2016.

14. During deliberations, EAC discussed the following issues:

- It was noted that a seasonal nallah is passing just outside the boundary of the plot on south eastern side merging into Bhedan river. EAC suggested that Industry shall develop 20 m wide greenbelt towards the side of the nallah. PP agreed to the same.
- Considering that the maximum background PM10 concentration is very high i.e., 95.80 $\mu\text{g}/\text{m}^3$, the Particulate Matter Emissions from stacks of boilers, furnaces and dryer stacks will be maintained less than 30 mg/Nm^3 .
- EAC suggested that Industry shall install 03 continuous online monitoring stations for monitoring of VOC, THC, NMHC, SO₂, NO_x, O₃, PM₁₀, PM_{2.5}, PAH, NH₃ & NO_x. PP agreed to the same.
- EAC suggested that Industry shall increase the diversity of species from 11 to 25 for proposed greenbelt development and no tree shall be cut/relocated for establishment of the plant. PP agreed to the same.

The committee was satisfied with the response provided by PP. Further, the Committee desired to submit the above information in writing. Accordingly, PP has submitted the desired information and EAC found the information/commitments satisfactory.

15. The proposal was considered by the EAC (Meeting ID: EC/AGENDA/EAC/900152/12/2023) held on 18th December, 2023 in the Ministry, wherein the project proponent and the accredited Consultant M/s. Kadam Environmental Consultants (NABET certificate no. NABET/EIA/2326/RA 0303, Issued on 11.10.2023 and validity 19.03.2026), presented the case. The Committee **recommended** the project for grant of environmental clearance.

16. The EAC, constituted under the provision of the EIA Notification, 2006 and comprising of Experts Members/domain experts in various fields, have examined the proposal submitted by the Project Proponent in desired form along with the EIA/EMP report prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent. The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the report. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

17. The Committee noted that the EIA/EMP report is in compliance of the ToR issued for the project, reflecting the present environmental concerns and the projected scenario for all the environmental components. The Committee has found the baseline data is within NAAQ standards. The Committee has deliberated the action plan proposed by the project proponent to arrest the incremental GLC due to the project. The Committee has also deliberated on the CER plan and found to be addressing the issues in the study area. The EAC has deliberated the proposal and has made due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC have found the proposal in order and have **recommended** for grant of Environmental Clearance.

18. The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its amendments. It does not tantamount/construe to approvals/consent/ permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

19. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), the Ministry of Environment, Forest and Climate Change hereby accords environmental clearance for the establishment of **Integrated Carbon Complex having 1. Coal Tar Distillation (CTD) Unit having capacity 500,000 TPA 2. Coal Tar Value Added (CTVA) Unit having capacity 400,000 TPA 3. Continuous Zero QI (CZQ) Unit having capacity 150,000 TPA 4. Carbon Black (CB) Unit having capacity 300,000 TPA 5. 54 MW Captive Power Plant (CPP) 6. Synthetic Graphite Anode (SGA) Unit having capacity 100,000 TPA and 7. Natural Graphite Anode (NGA) Unit having capacity 25,000 TPA** located at Sripura Village, Jharsuguda Tehsil, Jharsuguda District, Odisha State by M/s. **Epsilon Carbon Ashoka Pvt. Ltd. (ECAPL)**, under the provisions of the EIA Notification, 2006, and the amendments therein, subject to compliance of the terms and conditions.

20. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time-bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

21. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

22. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

23. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein.

24. This issues with the approval of the competent authority.

Copy To

1. The Principal Secretary, Department of Forest and Environment, Government of Odisha, Bhubaneswar (Odisha)
2. The Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar - 23 (Odisha)
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Odisha State Pollution Control Board, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII, Bhubaneswar -12 (Odisha)
5. The Compliance and Monitoring Division-IA Division, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi
6. District Collector, Jharsuguda, Odisha
7. Guard File/Monitoring File/ Parivesh Portal /Record File

Annexure 1

Specific EC Conditions for (Petroleum Products And Petrochemical Based Processing Such As Production Of Carbon Black And Electrode Grade Graphite (Processes Other Than Cracking))

1. Na

S. No	EC Conditions
1.1	<p>1. The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented (Annexure –VI).</p> <p>2. Necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, shall be obtained from the State Pollution Control Board.</p> <p>3. Total fresh water requirement shall not exceed 6395 m³/day which will be met from Hirakud reservoir. Necessary permission in this regard shall be obtained from the concerned regulatory authority. The project proponent will treat and reuse the treated water within the factory and no waste or treated water shall be discharged outside the premises. Rainwater harvesting system shall be set up in the premises and water shall be used for various industrial purpose in the unit.</p> <p>4. Comprehensive water audit to be conducted on annual basis and report to the concerned Regional Office of MEF&CC. Outcome from the report to be implemented for conservation scheme.</p> <p>5. Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system.</p> <p>6. Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF. Regular VOC monitoring shall be done at vulnerable points.</p> <p>7. The oily sludge shall be subjected to melting pit for oil recovery and the residue shall be bio-remediated. The sludge shall be stored in HDPE lined pit with proper leachate collection system.</p> <p>8. Oil catchers/oil traps shall be provided at all possible locations in rain/ storm water drainage system inside the factory premises.</p> <p>9. Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.</p> <p>10. Crude coal tar shall be transported through dedicated pipeline to the project proponent's storage tanks.</p> <p>11. No raw material/solvent prohibited by the concerned regulatory authorities from time to time, shall be used.</p> <p>12. To control source and the fugitive emissions, suitable pollution control devices shall be installed</p>

S. No	EC Conditions
	<p>to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines. Bag filter (PTFE/pulse jet) shall be installed to control the emissions.</p> <p>13. Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm, and solvent transfer through pumps. The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.</p> <p>14. Fly ash should be stored separately as per CPCB guidelines so that it may not adversely affect the air quality. Direct exposure of workers to fly ash and dust should be avoided.</p> <p>15. The company shall undertake waste minimization measures as below:</p> <ol style="list-style-type: none"> Metering and control of quantities of active ingredients to minimize waste. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. Use of automated filling to minimize spillage. Use of Close Feed system into batch reactors. Venting equipment through vapour recovery system. Use of high pressure hoses for equipment cleaning etc. to reduce wastewater generation. <p>16. The green belt of at least 5-10 m width shall be developed in nearly i.e., 33 % of the total project area with tree density @ 2500 trees per hectares, mainly along the plant periphery. Indigenous species shall only be developed as part of greenbelt and non-indigenous / alien species shall be replaced with native species. No invasive or alien or non-native tree species shall be selected for plantation. PP shall develop at least 25 variety of species as a part of greenbelt. Saplings 4-6 feet high shall be planted. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department and native species shall be developed. Records of tree canopy shall be monitored through remote sensing map. Industry shall develop at least 20 m width greenbelt towards seasonal nallah which is passing just outside the boundary of the plot on south eastern side merging into Bhedan river. EAC suggested that Industry shall develop 20 m wide greenbelt towards the side of the nallah. PP agreed to the same. Greenbelt development shall be completed before commissioning of the plant.</p> <p>17. All the commitments made to the public during public consultation conducted on 14.09.2022 shall be implemented. PP proposed to allocate Rs. 9.0 Crores towards Extended EMP (CER) which shall be spent as submitted in CER plan (Annexure –VII). Further, all the proposed activities under CER shall be completed before the commissioning of the plant in consultation with District Administration.</p> <p>18. A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions. Environmental Cell head shall directly report to the head of the organization.</p> <p>19. The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Firefighting system shall be as per the norms.</p> <p>20. Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. Industry shall do continuous online monitoring for VOC, PAH, NH₃ & NO_x also. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.</p> <p>21. PP to set up occupational health Centre for surveillance of the worker's health within and outside the plant on a regular basis. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal</p>

S. No	EC Conditions
	<p>protection.</p> <p>22. The National Emission Standards for Petrochemical (Basic & Intermediates) issued by the Ministry vide G.S.R. 820 (E) dated 9th November, 2012 as amended time to time shall be followed.</p> <p>23. The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Firefighting system shall be as per the norms. Applicable PESO certificate shall be obtained. Location of storage tanks shall be placed in such a way that in the event of any fire, accident, explosion or any unforeseen conditions the impact of such event should not go beyond the boundary of the plant i.e. the risk should be tolerable (acceptable) at the boundary.</p> <p>24. Company shall maintain an Emergency Response Decision support system in such a way so that identification of the detector's network for the location of the leak source and the probable leaked quantity in real-time, followed by modelling of the dispersion of the plume and consequences as forecast is done in advance and thus, no leak accident may go unattended. Accordingly, Risk Mitigation plan shall be in place.</p> <p>25. Company shall determine the distance of fire hydrant while finalizing its location from storage tanks or any other hazardous storage substance shall be based on dispersion of Thermal Radiation so that during any unforeseen situation fire hydrant is always available to operate manually.</p> <p>26. Recommendations of mitigation measures from possible accident shall be implemented based on advanced risk Assessment studies conducted for worst case scenarios using latest techniques.</p> <p>27. PP shall sensitize and create awareness among the people working within the project area as well as its surrounding area on the ban of Single Use Plastic in order to ensure the compliance of Notification published by MOEFCC on 12th August, 2021. A report along with photographs on the measures taken shall also be included in the six-monthly compliance report being submitted to concerned authority.</p>

Standard EC Conditions for (Coaltar processing units)

1. General Conditions

S. No	EC Conditions
1.1	<p>No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.</p>
1.2	<p>The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.</p>
1.3	<p>The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).</p>
1.4	<p>The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of</p>

S. No	EC Conditions
	the environment.
1.5	The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
1.6	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
1.7	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
1.8	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
1.9	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/ . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
1.10	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
1.11	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

Additional EC Conditions

N/A

Annexure 2

Details of the Project

S. No.	Particulars	Details	
a.	Details of the Project	“Proposed Integrated Carbon Complex having 1. Coal Tar Distillation (CTD) Unit having capacity 500,000 TPA 2. Coal Tar Value Added (CTVA) Unit having capacity 400,000 TPA 3. Continuous Zero QI (CZQ) Unit having capacity 150,000 TPA 4. Carbon Black (CB) Unit having capacity 300,000 TPA 5. 54 MW Captive Power Plant (CPP) 6. Synthetic Graphite Anode (SGA) Unit having capacity 100,000 TPA and 7. Natural Graphite Anode (NGA)Unit having capacity 25,000 TPA”	
b.	Latitude and Longitude of the project site	21.7353, 83.7595 21.7459, 83.7738	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	69.642
		Forest Land (B)	0
		Total Land (A+B)	69.642
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	90000	
g.	EMP Cost (in lacs)	13284	
h.	Employment Details		

Details of Products & By-products

Name of the product /By-product	Product / By-product	Quantity	Unit	Mode of Transport / Transmission	Remarks (eg. CAS number)
Dibenzo furan	Product	6750	Tons per Annum (TPA)	Road	CAS No:132-64-9
Carbon Black Oil (CBO)	Product	363000	Tons per Annum (TPA)	Road/Railway	CAS No:65996-

Schedule I Form No.39-A

ଖତିୟାନ

ମୌଜା : ଶ୍ରୀପୁରା

ତହସିଲ : ଝାରସୁଗୁଡ଼ା

ଥାନା : ଝାରସୁଗୁଡ଼ା

ତହସିଲ ନମ୍ବର : 203

ଥାନା ନମ୍ବର : 38

ଜିଲ୍ଲା : ଝାରସୁଗୁଡ଼ା

ଜମିଦାରଙ୍କ ନାମ ଓ ଖେଡ଼ାଟ ବା ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		ଓଡ଼ିଶା ସରକାର 1				
1) ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		178				
2) ପ୍ରଜାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ		ରକ୍ଷିତ				
3) ସ୍ୱତ୍ୱ						
4) ଦେୟ :	ଜଳକର	ଖଜଣା	ସେସ୍	ନିସ୍ତାର ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ	ମୋଟ	5) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖଜଣାର ବିବରଣୀ
6) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ		ବେ ସଂ କେ ନଂ 17/2008 ମତେ ପ୍ଲଟ ନଂ 139/2304 ଖା ନଂ 180 କୁ ଗଲା । ବେ ସଂ କେ ନଂ 15/2008 ମତେ ପ୍ଲଟ ନଂ 101/2532 ଖା ନଂ 180 କୁ ଗଲା । DR କେ ନଂ 2/2021 ତା 31-03-2021 ଓ ଅନଲାଇନ କେ ନଂ 2056/2021 ଆଦେଶ ମତେ ପ୍ଲଟ ନଂ 191 ରୁ ଏ 0.64 ଖା ନଂ 180 କୁ ଗଲା ଓ ଆର କେ ନଂ 15/2022 ଆଦେଶ ମତେ ପ୍ଲଟ ନଂ 458 ଓ 427/2338 ଖା ନଂ 180 କୁ ଗଲା ଓ ଆର କେ ନଂ 53/2024 ତା 31-01-2025 ଆଦେଶ ମତେ ପ୍ଲଟ ନଂ 191 ରୁ ଏ 2.00 ଖା ନଂ 180 କୁ ଗଲା ଓ ଆର କେ ନଂ 21/2023 ତା 16-06-2025 ଆଦେଶ ମତେ ପ୍ଲଟ ନଂ 1544 ରୁ ଏ 0.140 ଖା ନଂ 180 ରେ ଦରଜ କରାଗଲା				
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ଅନ୍ତିମ ପ୍ରକାଶନ ତାରିଖ - 09/05/1980						
ଖଜଣା ଧାର୍ଯ୍ୟ ତାରିଖ -						

						ଦଖଲ ଗୋପିନାଥ ଦୁବେ, ପିତା ଘନଶ୍ୟାମ ଦୁବେ ଜାତି, ରଜପୁତ ବାସନ୍ତନ ନିଜଗାଁ
234	କଟା	ବୁରକଟା	2	4300		
235	କଟା	ଗାଧୁଆକଟା	0	8200		
243	କଟା	ନିଳକଟା	2	6600		
863	ମୁଣ୍ଡା	ଗୁହିରାମୁଣ୍ଡା	0	1800		
53	ଗୋଡ଼ର		31	6000		
191	ଗୋଡ଼ର		9	5600	3.8688	
431	ଗୋଡ଼ର		11	6000		
50/2336	ଗୋଡ଼ର		15	7200		
2116/2339	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		1	2700		
2144	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	9300		
2157	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		4	5200		
2160	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		10	0200		
434	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		8	8600		
435	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		2	0700		
445	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		13	0500		
455	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		17	5500		
361	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		23	2700		
374	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		3	5600		
427	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		10	0000		
428	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		6	1400		
50	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		22	0000		
2113	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		9	1700		

ENGLISH TRANSLATION OF ANNEXURE-2 Khatian

Mouza: Sripura

Tahasil: Jharsuguda

Thana: Jharsuguda

Tahasil Number: 203

Thana Number: 38

District: Jharsuguda

Name of the Jamidar and Khewat or Khatian serial number					Odisha Government 1	
1) Khatian Serial No					178	
2) Name of the Tenant, Father's name, caste and residence					Rakhita	
3) Title						
4) Payable	Water Tax	Khajana	Cess	Nistar Cess and other cess if any	Total	5) Cumulative Khajana description
6) Special remark if any		As per Case No. 17/2008 (BS), Plot No. 139/2304 went to Khata No. 180. As per Case No. 15/2008 (BS), Plot No. 101/2532 went to Khata No. 180. As per the order of DR Case No. 2/2021 dated 31-03-2021 and Online Case No. 2056/2021, an area of A 0.64 from Plot No. 191 went to Khata No. 180. As per the order of DR Case No. 15/2022, Plot Nos. 458 and 427/2338 went to Khata No. 180. As per the order of DR Case No. 53/2024 dated 31-01-2025, an area of A 2.00 from Plot No. 191 went to Khata No. 180. As per the order of DR Case No. 21/2023 dated 16-06-2025, an area of A 0.140 from Plot No. 1544 was recorded/entered in Khata No. 180.				

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Last publication date-09/05/1980

Khajana date –

Khatian Serial number-1309/5740		Mouza – Padmapur			District - Bargarh	
Plot no & Chaka name	Kisam & Plot Name	Detail description of the Kisam & Chouhadi	Area			Remark
			Acres	Decimal	Hectares	
234	Kata	Burakata	2	4300		
235	Kata	Gadhua Kata	0	8200		
243	Kata	Nija kata	2	6600		
863	Munda	Guhira Munda	0	1800		
53	Gochara		31	6000		
191	Gochara		9	5600	3.8688	
431	Gochara		11	6000		
50/2336	Gochara		15	7200		

2116/2339	Gramya Jungle		1	2700		
2144	Gramya Jungle		0	9300		
2157	Gramya Jungle		4	5200		
2160	Gramya Jungle		10	0200		
434	Gramya Jungle		8	8600		
435	Gramya Jungle		2	0700		
445	Gramya Jungle		13	0500		
455	Gramya Jungle		17	5500		
361	Gramya Jungle		23	2700		
374	Gramya Jungle		3	5600		
427	Gramya Jungle		10	0000		
428	Gramya Jungle		6	1400		
50	Gramya Jungle		22	0000		
2113	Gramya Jungle		9	1700		

ପ୍ରାପ୍ତେଷୁ

ଜିଲ୍ଲାପାଳ ଏବଂ ଅଧ୍ୟକ୍ଷ

ଜିଲ୍ଲାସ୍ତରୀୟ କମିଟି (ଜଙ୍ଗଲ ଅଧିକାର ଆଇନ)

ଝାରସୁଗୁଡ଼ା

ଜିଲ୍ଲା-ଝାରସୁଗୁଡ଼ା

ବିଷୟ- ଶ୍ରୀପୁରା ଗ୍ରାମରେ ଏପସିଲନ କାର୍ବନ ଅଶୋକା ପ୍ରାଇଭେଟ ଲିମିଟେଡ଼ କମ୍ପାନୀ ଦ୍ୱାରା ବେଆଇନ ଭାବେ ଦଖଲ କରିଥିବା ଜଙ୍ଗଲଜମିକୁ ମୁକ୍ତକରି କମ୍ପାନୀ ବିରୁଦ୍ଧରେ ଦୃଢ଼ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯାଉ , ଗ୍ରାମରେ ପ୍ରତ୍ୟେକ ସରକାରୀ ଜମିକୁ ସୁରକ୍ଷିତ ରଖାଯାଉ ଏବଂ ଜଙ୍ଗଲ ଅଧିକାର ଆଇନକୁ କାର୍ଯ୍ୟକାରୀ କରି ଜଙ୍ଗଲ ଅଧିକାର ପ୍ରଦାନ କରାଯାଉ ।

ମହାଶୟ,

ନିବେଦନ କରିବାର ଅଭିପ୍ରାୟ ଏହି କି ଯେ, ଝାରସୁଗୁଡ଼ା ତହସିଲ ଅନ୍ତର୍ଗତ ଶ୍ରୀପୁରା ଗ୍ରାମରେ ଏପସିଲନ କାର୍ବନ ଅଶୋକା ପ୍ରାଇଭେଟ ଲିମିଟେଡ଼ କମ୍ପାନୀ ଦ୍ୱାରା ଗ୍ରାମରେ ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲକୁ ଗ୍ରାମସଭାରେ ବିନା ଅନୁମତିରେ ବେଆଇନ ଭାବେ ଦଖଲ କରି ନିଜସ୍ୱ ରାସ୍ତା କାମରେ ବ୍ୟବହାର କରୁଛି । ଶ୍ରୀପୁରା ରେଲୱେ ଫାଟକ ଠାରୁ ଏହା ଏକ ପାଦଚଲା ରାସ୍ତା ଥିଲା କିନ୍ତୁ କମ୍ପାନୀ ଦ୍ୱାରା ଉକ୍ତ ପାଦଚଲା ରାସ୍ତାକୁ ବେଆଇନ ଭାବେ ପରିବର୍ତ୍ତନ କରି ଦୁଇ ପାଶୁରେ ଥିବା ଗଛ ଗୁଡ଼ିକୁ କାଟି ବର୍ତ୍ତମାନ ନିଜର ପରିବହନ ପାଇଁ ଚଉଡ଼ା ରାସ୍ତା ନିର୍ମାଣ କରି ସାରିଛି । ଜଙ୍ଗଲ ଅଧିକାର ଆଇନ -୨୦୦୬ ଅନୁଯାୟୀ ଯେ କୌଣସି ଜଙ୍ଗଲ ଜମିର ପରିବର୍ତ୍ତନ ଅବା ହସ୍ତାନ୍ତର ପୂର୍ବରୁ ସ୍ଥାନୀୟ ଗ୍ରାମସଭା ଦ୍ୱାରା ଅନୁମୋଦନ ଆବଶ୍ୟକ ଅଟେ । କିନ୍ତୁ ଗ୍ରାମର ଜଙ୍ଗଲ ଜମି ଉକ୍ତ କମ୍ପାନୀର ରାସ୍ତା ଉଦ୍ଦେଶ୍ୟରେ ବ୍ୟବହାର ପାଇଁ ପ୍ରଶାସନ ପକ୍ଷ ରୁ ଗ୍ରାମସଭା ର ମଞ୍ଜୁରୀ ପାଇଁ କୌଣସି ସୂଚନା ପ୍ରଦାନ କରାଯାଇ ନାହିଁ । ପୂର୍ବରୁ ଶ୍ରୀପୁରା ଗ୍ରାମର ଚାରିଆଡ଼େ ଅନେକ ଶିଳ୍ପ କାରଖାନା ଗଢ଼ି ଉଠିଥିବା ଯୋଗୁଁ ଶ୍ରୀପୁରା ବାସୀ ଉକ୍ତ ପ୍ରଦୂଷଣ ର ଶିକାର ହୋଇ ବିଭିନ୍ନ ମାରାତ୍ମକ ରୋଗରେ ଆକ୍ରାନ୍ତ ହେଉଛନ୍ତି । ଏଣୁ ଉକ୍ତ ପ୍ରଦୂଷଣ ରୁ ରକ୍ଷା ପାଇବା ଏବଂ ଗ୍ରାମରେ ଭବିଷ୍ୟତ ପିଢ଼ି ପାଇଁ ଗ୍ରାମର ପ୍ରତ୍ୟେକ ଜମିକୁ ସୁରକ୍ଷିତ ରଖିବା ପାଇଁ ଏବଂ କୌଣସି କମ୍ପାନୀ କୁ ଆଉ ଜମି ହସ୍ତାନ୍ତର ନକରିବା ଉଦ୍ଦେଶ୍ୟରେ ନିଜ ଗ୍ରାମର ଗ୍ରାମସଭାରେ ଏ ସମ୍ପର୍କରେ ପ୍ରସ୍ତାବ ଅନୁମୋଦନ ହୋଇଛି । ପ୍ରକାଶ ଯୋଗ୍ୟ ଯେ ଗ୍ରାମରେ ଜଙ୍ଗଲ ସୃଷ୍ଟି ପାଇଁ ଉକ୍ତ ଜଙ୍ଗଲ ଜମିରେ "ଏକ ପେଡ଼ ମାଁ କେ ନାମ" କାର୍ଯ୍ୟକ୍ରମ ଅନ୍ତର୍ଗତ ଜଙ୍ଗଲ ବିଭାଗ ସହିତ ପ୍ରାୟ ଏକ ହଜାର ବୃକ୍ଷରୋପଣ କରାଯାଇଥିଲା । ଏବଂ ଉକ୍ତ ଗଛ ଗୁଡ଼ିକର ସୁରକ୍ଷା ପାଇଁ ବାଡ଼ ମଧ୍ୟ ଦିଆଯାଇଥିଲା କିନ୍ତୁ କମ୍ପାନୀ ରାସ୍ତା ସଙ୍କୁଚିତ ହେଉଥିବା ନାମରେ ସ୍ଥାନୀୟ ତହସିଲଦାର ମହୋଦୟ ଗ୍ରାମବାସୀଙ୍କୁ ଅବଗତ ନ କରାଇ ଦିଆଯାଇଥିବା ବାଡ଼ ସହିତ ଗଛ ଗୁଡ଼ିକକୁ ମଧ୍ୟ ଉଚ୍ଛେଦ କରି ଦେଇଥିଲେ । ଏଣୁ ଏହି ବିଷୟ ମଧ୍ୟ ତଦନ୍ତ କରାଯାଇ ଦୃଢ଼ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯାଉ । ଶ୍ରୀପୁରା ଗ୍ରାମର ଜଙ୍ଗଲ ଉପରେ ଶତାଧିକ ପରିବାର ନିଜର ଜୀବନ ଜୀବିକା ପାଇଁ ନିର୍ଭର ଅଟନ୍ତି । ଏହି ଜଙ୍ଗଲରୁ ଜାଳେଣି କାଠ ସଂଗ୍ରହ , ଦାନ୍ତ କାଠି, ପତ୍ର, ଝାଡ଼ୁ, କେନ୍ଦ୍ରପତ୍ର , ଛତୁ , ରୁଗୁଡ଼ା ବିଭିନ୍ନ ପ୍ରକାର ଶାଗ ସଂଗ୍ରହ କରି ପାରମ୍ପରିକ ଖାଦ୍ୟ ସହିତ ଲୋକଗଣଙ୍କୁ ମଧ୍ୟ ପାଇଥାନ୍ତି । ଜଙ୍ଗଲ ଅଧିକାର ଆଇନ -୨୦୦୬ ଓ ସଂଶୋଧିତ ନିୟମାବଳୀ ୨୦୧୨ ପାରମ୍ପରିକ ଭାବେ ନିଜ ଗ୍ରାମ ମଧ୍ୟରେ ବା ସୀମା ବାହାରୁ ସଂଗ୍ରହ ହୋଇ ଆସୁଥିବା ଲମ୍ବ ଓ ନିଜାତ ଦ୍ରବ୍ୟର ମାଲିକାନା , ସଂଗ୍ରହ , ବ୍ୟବହାର , ବିକ୍ରିବଟା , ଚାଷ ଓ ବାସ ପାଇଁ



ଗ୍ରାମବାସୀଙ୍କୁ ଅଧିକାର ପ୍ରଦାନ କରିଥିବା ବେଳେ ଏହାର ସୁରକ୍ଷା ସଂରକ୍ଷଣ ଓ ପରିଚାଳନା ପାଇଁ ଗ୍ରାମସଭା କୁ ଅଧିକାର ପ୍ରଦାନ କରୁଛି। ଏଣୁ ଜଙ୍ଗଲ ଅଧିକାର ଆଇନ କୁ କାର୍ଯ୍ୟକାରୀ କରି ଶ୍ରୀପୁରା ଗ୍ରାମବାସୀଙ୍କୁ ଗୋଷ୍ଠୀଗତ ଜଙ୍ଗଲ ଅଧିକାର ଏବଂ ଗୋଷ୍ଠୀ ଜଙ୍ଗଲ ସମ୍ବଳ ଅଧିକାର ପ୍ରଦାନ କରାଯାଉ।

ଏଣୁ ଏପସିଲନ କମ୍ପାନୀର ବେଆଇନ ଜଙ୍ଗଲଜମି ଦଖଲ ବିରୁଦ୍ଧରେ ତୁରନ୍ତ ତଦନ୍ତ କରାଯାଇ ଦୃଢ଼ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯାଉ ଏବଂ ଆମ୍ଭ ଗ୍ରାମବାସୀଙ୍କ ପକ୍ଷରୁ ଉପସ୍ଥାପିତ ନିମ୍ନ ଲିଖିତ ଦାବି ଗୁଡ଼ିକ ଉପରେ ବିଚାର କରି ବିହୀତ ପଦକ୍ଷେପ ଗ୍ରହଣ କରିବା ପାଇଁ ଆମର ଅନୁରୋଧ ।

ଦାବି ସମୂହ

1. ଏପସିଲନ କାର୍ବନ ଅଶୋକା ପ୍ରାଇଭେଟ ଲିମିଟେଡ଼ କମ୍ପାନୀ ଦ୍ଵାରା ବେଆଇନ ଭାବେ ଦଖଲ କରିଥିବା ଜଙ୍ଗଲଜମିକୁ ମୁକ୍ତ କରାଯାଉ ।
2. ବେଆଇନ କାର୍ଯ୍ୟ ପାଇଁ ପ୍ରୋସାହିତ କରିଥିବା ସରକାରୀ ଅଧିକାରୀ ଏବଂ କମ୍ପାନୀ ବିରୁଦ୍ଧରେ ଦୃଢ଼ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯାଉ ।
3. ଶ୍ରୀପୁରା ଗ୍ରାମର ପ୍ରତ୍ୟେକ ଜମି , ଜଙ୍ଗଲ , ଜଳାଶୟ , ନଦୀ ତଥା ପ୍ରାକୃତିକ ସମ୍ବଳକୁ ସୁରକ୍ଷିତ ରଖାଯାଉ ।
4. ଜଙ୍ଗଲ ଅଧିକାର ଆଇନକୁ କାର୍ଯ୍ୟକାରୀ କରି , ଗୋଷ୍ଠୀଗତ ଜଙ୍ଗଲ ଅଧିକାର ଏବଂ ଗୋଷ୍ଠୀ ଜଙ୍ଗଲ ସମ୍ବଳର ଅଧିକାର ପ୍ରଦାନ କରାଯାଉ ।

ଆପଣଙ୍କର ବିଶ୍ଵସ୍ତ

ଶ୍ରୀପୁରା
ଗ୍ରାମବାସୀ

Chitrami Patel

(Block Chairman)

୨.୨.୮

Jashobanti Panigrahy
(Sarpanch Sripura)

Ananta
(Advisor)

Lokmukh Sangathan

ଫୁଲପୁର ଗ୍ରାମପଞ୍ଚାୟତ

ମୁକ୍ତିଦାୟକ (ZP)

Harsh Bera

Biswanchi Majhi

ବିଜୁ ବାବୁ

ସୁଜାତ୍ରୀନୀ ମାଡ଼ିଆ

Jatani M. D. Das
Sangathan

ନିକମା ଭକ୍ତା ଶିଳା
ସ୍ମୃତି ପତ୍ର
ପ୍ରାଣନାମାସାଧ

ନାମନି ସ୍ମୃତି ପତ୍ର

ଭଗ୍ନୀପ୍ରାପ୍ତି

Tulasi Pradhan

Kerstakya Garodia

ପ୍ରାଣନାମା

ପ୍ରାଣନାମା

Jyansathi Nethi

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

Aruka Bho

Samira Patra

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

Barsha Nethi

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

Ranjan Dheurlea

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

Depak Lambhar

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

Ajjan Pradhan

Jayanti Kato

Jagyanseni Bhoi

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

Sailabala Patra

Sushama Patra

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

ନିକମା ଭକ୍ତା

ବୋହୂଭୂତାଣୀ

ଶ୍ରୀ/ରାଧାକୃଷ୍ଣ/ପା/ନୀ

Paalkavini Paay
BABALU MIRDHA

କାହାଣୀ କାଗ

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Sudurshan Kaseem
Khiteswarri Marari

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Rohit Tiharia

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Marsel Kainjari

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RUKMANA MIRDHA

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Babele Pradhian

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Jyoti Patil
Sambhu S. Nayak

MATV BHUE
Bharti Kumbhar

Anje Kumbhar
Anshu Bhat
Sanjay Bhat
Rohan Bhat
Dolanetri Rohidas

Sabita Kisan
Kishan Kisan
Kishan Kisan
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Dinesh Kishan
Suresh Kishan

Hansi Rohidas
KESRAJ ROHIDAS
Maheshwar Rohidas
Hemant Rohidas

Bijaya Dada
Alladin Goudar
Bijaya Dada
Bijaya Dada

Sukimi Mathi
Santamini Seth
Chunke Mathi
Aditya K. K.

Binaya Mathi
Ajay Mathi

Handwritten signature and notes at the bottom right.

Manu Park
ବିକାଶକ କର୍ମ

Pankaj
ବିକାଶକ

Tapaswini Mishra
ବିକାଶକ

Sulata Saha
ବିକାଶକ

Sudakshina
ବିକାଶକ

Raja Dasgupta

Rabindra Kandi

Meguli Bhowmik

Manu Naik

Saranyo Laha

Sibani Rout

Kshirabati Rohidas

Liliana Khatun

ଅନ୍ୟାନ୍ୟ

ବିକାଶକ

ENGLISH TRANSLATION OF ANNEXURE-3

TO

District Magistrate and Chairman

District Level Committee (Forest Rights Act)

Jharsuguda

District-Jharsuguda

Subject: The forest land illegally occupied by Epsilon Carbon Ashoka Private Limited in Sripuri village should be vacated and strict action should be taken against the company, every government land in the village should be kept safe and forest rights should be granted by implementing the Forest Rights Act.

Sir,

The intention of the petition is that in Sripura village under Jharsuguda tehsil, Epsilon Carbon Ashola Private Limited Company is illegally occupying the village forest in the village without the permission of the village council and using it for its own road work. It was a footpath from the Sripura railway gate, but the company has illegally converted the footpath by cutting down the trees on both sides and has now built a wide road for its own transportation. According to the Forest Rights Act-2006, approval is required from the local village council before any change or transfer of forest land. But the administration has not provided any information for the permission of the village council for the use of the forest land of the village for the purpose of the road by the said company. Since many industrial plants have been built around Sripura village, the residents of Sripura are suffering from severe pollution and are suffering from various diseases. Therefore, in order to avoid pollution and to protect every land of the village for future generations in the village and not to transfer any more land to any company, a proposal has been approved in this regard in the village council of our village. It is worth mentioning that for the creation of forest in the village, about one thousand trees were planted in the said forest land with the help of the forest department under the program "Ek Pedh Maa Ke Naam". And a fence was also provided to protect the said trees, but on the pretext that the company was narrowing the road, the local Tehsildar removed the fence along with the trees without informing the villagers, so this matter has also been taken up and strong implementation has been taken. More

than hundreds of family of Sripura village are depending upon the village forest, they use to collect wood, tooth stick, leaf, broom for their use and for their livelihood. That as per the provisions of Forest Rights Act 2006 and the amendment bill 2012, forest dwellers are entitled to collect, store, sell the minor forest products and also to stay in the forest area and also provided rights to the Gram Sabha for protection and management of the forest land. Therefore, the Forest Rights Act should be implemented and the villagers of Sripura should be given communal forest rights and community forest resource rights.

Therefore, we request that an immediate investigation be conducted and strong action be taken against the illegal encroachment of forest land by the Epsilon Company and that urgent steps be taken after considering the following written demands presented by our villagers.

DEMANDS

1. The forest land illegally occupied by Epsilon Carbon Ashoka Private Limited should be released.
2. Strict action should be taken against government officials and companies that have encouraged illegal activities.
3. Every land, forest, water body, river and natural resource of Sripura village should be protected.
4. Implement the Forest Rights Act, providing collective forest rights and rights to community forest resources.

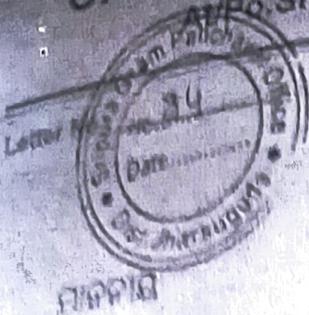
YOUR'S
FAITHFULLY

SRIPURA
VILLAGERS

OFFICE OF THE SRIPURA GRAM PANCHAYAT

At Po. Sripura Dist. Jharsuguda Pin. 768202

Date: 29/07/2025



ଶ୍ରୀମତ ଗଣଶ୍ରୀ ଅଧିକାରୀ, ଝାରସୁଗୁଡ଼ା

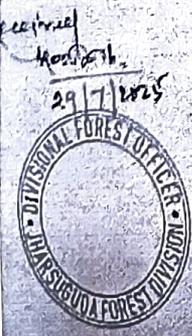
ବିଷୟ - ସରକାରୀ ଖାଲି ଜମି ଓ ଜଙ୍ଗଲ ଜମିରେ ବୃକ୍ଷରୋପଣ କରିବା ସମ୍ବନ୍ଧେ

ମହାଶୟ,

ନିବେଦନ ର ଅଭିପ୍ରାୟ ଏହି କି ଯେ ଆମ ଶ୍ରୀପୁରା ଗ୍ରାମପଞ୍ଚାୟତ ଅଧୀନରେ ଥିବା ସରକାରୀ ଖାଲି ଜମି ତଥା ଜଙ୍ଗଲ ଜମିରେ ବୃକ୍ଷରୋପଣକରିବା ପାଇଁ ସ୍ଥିରୀକୃତ କରାଯାଇଅଛି ।

ଏ ବାବଦରେ ଗ୍ରାମପଞ୍ଚାୟତର ଗ୍ରାମସଭା ରେ ପ୍ରସ୍ତାବ ଗୃହୀତ ହୋଇଛି ଆମକୁ ପାଖାପାଖି ୧୦୦୦ ଜଙ୍ଗଲୀ ଗଛ ଚାରା ଆବଶ୍ୟକ ହେଉଛି ।

ଏଣୁ ସବିନୟ ଅନୁରୋଧ ଯେ ଆପଣ ଆପଣଙ୍କ ବିଭାଗ ତରଫରୁ ବୃକ୍ଷରୋପଣ ପାଇଁ ଚାରା ପ୍ରଦାନ କଲେ ପଞ୍ଚାୟତବାସୀ ଉପକୃତ ହେବେ ।



Mob: 7846810057

Jashobanti pande

Sarpanch
Sripura Gram Panchayat
Block/Dist. Jharsuguda

ENGLISH TRANSLATION OF ANNEXURE-4

Date- 29/07/2025

To

The DFO, Jharsuguda

Sub- Regarding plantation of trees on government vacant land and forest land

Sir,

The purpose of the petition is that it has been decided to plant trees in the government vacant land and forest land under our Sripura Gram Panchayat. In this regard, a proposal has been accepted in the Gram Sabha of the Gram Panchayat. We need about 2000 forest saplings.

Therefore, I kindly request you to provide saplings for tree plantation on behalf of your department, which will benefit the people of the panchayat.

Sarpanch

Sripura Gram Panchyat

Block/Dist. Jharsuguda

ଗାମ୍ପା ପଞ୍ଚାୟତ କାର୍ଯ୍ୟାଳୟ, ଶ୍ରୀପୁରା

ଶ୍ରୀପୁରା, ଜିଲ୍ଲା : ଝାମସୁଗୁଡ଼ା - ୭୬୮ ୨୦୨ (ଓଡ଼ିଶା)

ପତ୍ର ନଂ : _____

To

The Collector & DM
Jharsuguda

ତାରିଖ : 06.10.2025

Sub: Maintenance and management of Massive Plantation made by Sripura G.P. under "Ek Ped Maa Ke Nam 2.0" 2025-26.

Respected Sir,

With reference to the subject cited above after obtaining permission from D.F.O., Jharsuguda, Sripura G.P. have made Massive Plantation of 1000 trees made by Sripura G.P. under "Ek Ped Maa Ke Nam 2.0" 2025-26 in the barren forest land.

The people of Sripura G.P. have passed resolution in the Gram Sabha not to alienate any forest land and Gochar Land to the Industrial Houses or IDCO due to massive pollution threats. Because our G.P. is surrounded by large Industrial Houses which exhaust immense pollution which causes Cancer, TB, Heart disease and various skin diseases. In order to save the human habitat, there is a need to save forest land and to take up massive plantation in the barren forest land.

Enclosed the proceedings of Gram Sabha and Grampanchayat and other correspondence for your ready reference.

Yours faithfully,

Rashobanti Pande
Sarpanch

Sripura Panchayat
B'ldg. Sripura G.P. Suguda

Copy submitted to Sri Mohan Charan Majhi, Hon'ble Chief Minister, Odisha / Sri Suresh Chandra Pujari, Hon'ble Minister Revenue & DM, Odisha/ RDC Sambalpur / Sri Pradip Purohit, Hon'ble M.P. (Lok Sabha), Bargarh / Sri Tankadhar Tripathy, Hon'ble MLA, Jharsuguda/ Principal Secrectry forest And Enviroument govt of Odisha / D.F.O., Jharsuguda/ Tahasildar Jharsuguda/President Zilla Parisad Jharsuguda/ Chairman Panchayt Samiti Jhatsuguda, for information and necessary action.

Forest, Environment and Climate Change Department, Odisha
OFFICE OF THE DIVISIONAL FOREST OFFICER
JHARSUGUDA FOREST DIVISION

Email - dfo.jharsuguda@odisha.gov.in / Ph - 06645 - 450249
Address- BTM (Ektalid), Jharsuguda Unit No 1, Dist - Jharsuguda

To Memo No. 4764 IF/Date. 16/08/25

All Range Officers
Jharsuguda forest Division

Subject: Supply of seedling for plantation programme "Ek Ped Man Ke Naam 2.0" 2025-26 regarding

With reference to captioned subject cited above, you are directed to supply the required numbers of seedlings for plantation during 2025-26 under "Ek Ped Man Ke Naam 2.0" programme maintaining all rules and PCCF guidelines collecting seedling cost/ free of cost as per availability in the nursery and distribution quota of 6th month seedlings. Further you are directed to verify Land schedule pitting status of respective sites and send photographic evidence undersigned for information and office record maintaining plantation register. The requirements of seedlings for respective Ranges have furnished below.

Sl No.	Name of Range	Name of requiring organisation	Required seedlings
1	Brajrajnagar	Govt. High School, Loisingh	500
2	Brajrajnagar	Govt. UG High School, Tileimal	500
3	Brajrajnagar	District Eco Club Coordination Committee	1200
4	Brajrajnagar	Navapalli High School, Loisingh	1000
5	Brajrajnagar	Govt. Primary School, Saimal	500
6	Jharsuguda	Sripura Gram Panchayat	1000
7	Bagdihi	Govt. SSD High School, Arda	500
8	All Range	Central Armed Forces Department	Required nos. 1000
9	Belpahar	Tahasildar Lakhanpur	2200
10	All Range	District Project Director, Watershed, Jharsuguda	Required Nos.
11	All Range	Schools/Educational Institutions/Govt. Offices/ NGOs/ SHGs/Panchayat/ Block/Tahasil/ Panchayat samiti/Line Department/District and Block Offices.	Required Nos.
	Jharsuguda	Zilla Parishad, Jharsuguda	Required Nos.

[Signature]
Divisional Forest Officer
Jharsuguda Forest Division

Memo No. 4765⁽⁹⁾ IF(Acct)/ Date. 16/08/25

Copy forwarded to Govt. High School, Loisingh / Govt. UG High School, Tileimal / District Eco Club Coordination Committee, Jharsuguda / Navapalli High School, Loisingh / Govt. Primary School, Saimal / Sripura Gram Panchayat / Govt. SSD High School, Arda / Tahasildar Lakhanpur / District Project Director, Watershed, Jharsuguda / Zilla Parishad, Jharsuguda for information and necessary action. You are requested to pick the seedlings from respective nursery on your own arrangements. Further requests to coordinate with Forest staff following rules and guidelines.

[Signature]
Divisional Forest Officer
Jharsuguda Forest Division

**ENVIRONMENTAL IMPACT ASSESSMENT (EIA) & ENVIRONMENT MANAGEMENT
PLAN / RISK ASSESSMENT & DISASTER MANAGEMENT PLAN REPORT**

For

Proposed Integrated Carbon Complex having Coal Tar Distillation (CTD) Unit capacity 500,000 TPA; Coal Tar Value Added (CTVA) Unit having capacity 400,000 TPA; Continuous Zero QI (CZQ) Unit having capacity 150,000 TPA; Carbon Black (CB) Unit having capacity 300,000 TPA; 54 MW Captive Power Plant (CPP); Synthetic Graphite Anode (SGA) Unit having capacity 100,000 TPA and Natural Graphite Anode (NGA) Unit having capacity 25,000 TPA

at

Village: Sripura, Tehsil: Jharsuguda, District: Jharsuguda, State: Odisha

by



M/s. Epsilon Carbon Ashoka Pvt. Ltd. (ECAPL)

(Project termed under schedule 5(e): Category 'A' Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes), Schedule 1(d) - Category 'B' Thermal Power Plants and Schedule 4 (b)-ii : Category 'B' Coal Tar Distillation processing unit as production capacity is ≥ 250000 TPA, as per EIA Notification 2006 and its Amendments. The project requires appraisal in MoEF&CC as category 'A')

(Baseline monitoring period - March 2021 to May 2021)

EIA Consultants

Validated and Owned by:

KADAM ENVIRONMENTAL CONSULTANTS, VADODARA, GUJARAT

ACCREDITATION DETAILS: NABET Certificate No. NABET/EIA/2023/SA 0164, Issued on 19.04.2022,
Valid up to 19.03.2023 Extension letter no. QCI/NABET/ENV/ACO/23/2778, Valid up to 11.09.2023

Originally Prepared by:

**VISIONTEK CONSULTANCY SERVICES PVT. LTD & HUBERT ENVIROCARE
SYSTEMS (P) LTD, CHENNAI**

ToR No.	Requirement	Compliance
	years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)	Kharkhari Nala is the tributary of Bhendan River which originates near Arda and merges with Bhedan River near the village Kherual which is at a distance of 1.6km, N from the project Site
xii	Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.	The total land area is 172.09 Acres (696423.522 Sq.m) which is purchased from IDCO - Private Land, Government Land and ECAPL - Direct Purchased Private land.As per MoM of State Level Facilitation Cell (SLFCM) the acquisition of 131.76 Acres and have been accepted and remaining (40.33 Acres) under private land acquisition).
xiii	R&R details in respect of land in line with state Government policy	R&R details is not applicable.
5	Forest and wildlife related issues (if applicable):	
i	Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable)	Not Applicable, since no forest land involved.
ii	Landuse map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (<i>in case of projects involving forest land more than 40 ha</i>)	Landuse map is shown in Section 3.4.4.1 of Chapter 3 of EIA report.
iii	Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.	Not Applicable, since no forest land involved.
iv	The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or	Not Applicable

THAT THE BELOW ATTACHED PHOTOGRAPHS SUGGESTS THE USER AGENCY HAS ILLEGALLY ENCROACHED THE FOREST LAND AND CONSTRUCTED A APPROACH ROAD BY FELLING THE TREES AND DESTROYING THE SAPLINGS PLANTED BY THE VILLAGERS OF SRIPURA UNDER THE SCHEME OF EK PED MA A KE NAAM 2.0



THAT THE BELOW ATTACHED PHOTOGRAPHS SUGGESTS THE USER AGENCY HAS ILLEGALLY ENCROACHED THE FOREST LAND AND CONSTRUCTED A APPROACH ROAD BY FELLING THE TREES AND DESTROYING THE SAPLINGS PLANTED BY THE VILLAGERS OF SRIPURA UNDER THE SCHEME OF EK PED MAA KE NAAM 2.0



**SCHEDULE OF FOREST LAND INVOLVED FOR APPROACH ROAD & PARKING
FOR THE PLANT OF M/s EPSILON CARBON ASHOKA PVT.LTD, JHARSUGUDA.**

THE VILLAGE : Sripura						
THE THANA & No : Jharsuguda-38						
THE TAHASIL : Jharsuguda						
THE DISTRICT : Jharsuguda						
Khata No	Plot No	Total Area In Ac.	Proposed area to be allonated In Ac.	Proposed area to be allonated In Ha.	Kissam	Name of the Land Owner
78	374(P)	3.560	0.270	0.1093	Gramya Jungle	Govt. of Odisha (Rakhita)
78	427(P)	10.000	8.060	3.2518	Gramya Jungle	
79	428(P)	6.140	0.730	0.2954	Gramya Jungle	
78	434(P)	8.860	0.100	0.0405	Gramya Jungle	
78	455(P)	17.550	0.930	0.3764	Gramya Jungle	
Total		46.110	10.090	4.0834		

That status of the total land involved in the project (both forest & non-forest) as given above is verified per the Govt. records as on 25.10.1980".

TAKH... TAR
JHARSUGUDA

RETYPE COPY OF ANNEXURE-9

LAND SCHEDULE OF FOREST LAND INVOLVED FOR APPROACH ROAD
& PARKING AREA TO PLANT OF M/S EPSILON CARBON ASHOKA PVT.
LTD. JHARSUGUDA,

NAME OF THE VILLAGE: Sripura							
NAME OF THE THANA & NO.: Jharsuguda-38							
NAME OF THE TAHASIL: Jharsuguda							
NAME OF THE DISTRICT: Jharsuguda							
Sl no.	Khata No.	Plot No.	Total Area in Ac.	Proposed area to be alienated in Ac.	Proposed area to be alienated in Ha.	Kissam	Name of the Land Owner
1	178	374 (P)	3.560	0.270	0.1093	Gramya Jungle	Govt of Odisha (Rakhita)
2	178	427(P)	10.000	8.060	3.2618	Gramya Jungle	
3	178	428 (P)	6.140	0.730	0.2954	Gramya Jungle	
4	178	434 (P)	8.860	0.100	0.0405	Gramya Jungle	
5	178	455 (P)	17.550	0.930	0.3764	Gramya Jungle	
Total			46.110	10.090	4.0834		

Certified that status of the total land involved in the project (both forest & non-forest) as given in the table is verified per the Govt. records as on 25.10.1980

VAKALATNAMA
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA

Original Application No. of 2025

In re:

Saroj Kumar Patra

APPLICANTS

Versus

State Of Odisha & Ors

... **RESPONDENTS**

KNOW ALL to whom these present shall come, I, Saroj Kumar Patra, S/o- Purnananda Patra, aged about- 51 years, At/Po- Sripura, Dist- Jharsuguda, Pin- 768202. That I am the Applicant in the above mentioned case, do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-**Sankar Prasad Pani**, Advocates, Plot No 2132/4814 B, Nageswartangi, Bhubaneswar, 751002, Mob-no.9437279278, Email- sankarprasadpani@gmail.com Enrollment no. O-785/07 and **Ashutosh Padhy**, Enrollment no. O-1018/23, **Sri Laxmidhar Rout**, Enrollment no. O-612/2007.

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 17th day of October 2025.

Accepted subject to the terms of fees.


Advocate


Client